



WP(MD)No.10526 of 2021

WP(MD)No.10526 of 2021

WEB COPY

S.S.SUNDAR, J.
and
N.SENTHILKUMAR, J.

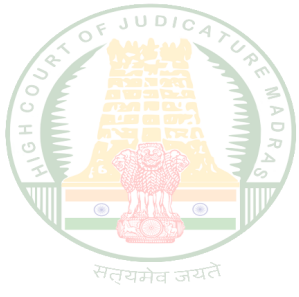
(Order of the Court was made S.S.SUNDAR, J.)

1. The learned Additional Advocate General has handed over a sealed cover, containing an action taken report filed by the Superintendent of Police, North Range, Head Quarters, Chennai on behalf the Director of Vigilance and Anti-Corruption.
2. It is to be noted that the Director of Vigilance and Anti-Corruption has been impleaded as a party as the 8th Respondent only by an order dated 15.07.2024. A copy of the order was received by the 8th Respondent only on 19.07.2024. Since the 8th Respondent has now to collect the materials and particulars about the assets of the named Officials, on behalf of the 8th Respondent, a request is made to grant sufficient time to complete the enquiry. At least, three months time is required according to the report.
3. Considering the peculiar facts and circumstances of the case and the direction by this Court, this Court grants three months time to complete the enquiry and submit a report. It is made clear that the 8th Respondent is given permission to get any clarification if it is required in due course. The Respondents 3 to 7 shall cooperate for an independent investigation and earlier report by the 8th Respondent.

(S.S.S.R.J.) & (N.S.J.)
29.07.2024

2/2

Srcm



WEB COPY



WP(MD)No.10526 of 2021

S.S.SUNDAR, J.
and
N.SENTHILKUMAR, J.

Srcm

WP(MD)No.10526 of 2021
2/2

29.07.2024